

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
CP. No. 348(ND)/2017

IN THE MATTER OF:

Amar Nath

.... Petitioner/Applicant

Vs.

Neemrana Hotels Private Limited

.... Respondent

Order under Section 242(4) of the Companies Act, 2013.

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ashish Verma, Ms. Salonee Keshwani, Advs.

For the Respondent : Mr. Nidhi Mohan Parashar, Mr. Rohan Chawla, Mr.
Harshit Joshi, Advs. for R-2 & 3.

ORDER

Heard, Ld. Counsels for the parties.

We have instructed the respective counsels to prepare a chart on various issues including the dividends declared and payments of salaries to the parties concerned from the respective companies and understanding, if any, previously arrived on how the business will be run between the parties.

In order to enable the parties to give detailed issue-wise charts, we are inclined to adjourn the matter **to 25.04.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)